



GOVERNMENT OF KARNATAKA

No. HFW 54 CGM 2020

Karnataka Government Secretariat  
Vikasa Soudha  
Bengaluru, dated 26.03.2020

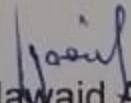
ORDER

Whereas a lot of complaints have been received from doctors/paramedical staff / healthcare personnel within the jurisdiction of the State of Karnataka that their landlords/ house-owners are forcing them to vacate their rented residences.

And Whereas such behaviour amounts to obstructing public servant in discharging their duties.

And Whereas the Government of Karnataka has issued the Karnataka Epidemic Diseases (COVID-19) Regulations, 2020 under the Epidemic Diseases Act, 1897 and Hyderabad Infectious Disease Act, 1950 for prevention and containment of COVID-19.

Now, therefore, in exercise of the aforesaid powers, all the Deputy Commissioners of the District / Commissioner, BBMP / Joint Commissioner of BBMP / Commissioners of Municipal Corporations/ District Deputy Commissioners of Police are directed to take strict penal action against such landlords / house-owners under the relevant provisions of law and submit an Action Taken Report on a daily basis to the office of Additional Chief Secretary, Home Department, Government of Karnataka.

  
(Jawaid Akhtar)

Additional Chief Secretary to Government  
Health and Family Welfare Department

Copy to:

1. Chief Secretary to Government of Karnataka, Vidhana Soudha, Bengaluru
2. Additional Chief Secretary, Home Department, Vidhana Soudha, Bengaluru.
3. Additional Chief Secretary to Hon.C.M, Vidhana Soudha, Bengaluru.
4. Commissioner of Police, Bangalore City, Nrupatunga Road, Bengaluru.
5. All the District Magistrates in the Karnataka to ensure strict compliance
6. Commissioner, H&FW Services, Ananda Rao Circle,
7. Director, Information Department – for wider publicity
8. PS to Hon. Health and Family Welfare Minister, Vidhana Soudha, Bengaluru
9. PS to Hon. Medical Education Minister, Vidhana Soudha, Bengaluru.